

**THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH**  
***(through Hybrid Mode)***  
**COURT-I**

Item No. 114

CP (IB) No. 10/Chd/Hry/2020

**IN THE MATTER OF:**

Pierian Services Pvt. Ltd.

...Petitioner/ Operational Creditor

Vs.

GEMS Education Solutions India Pvt. Ltd.

...Respondent/ Corporate Debtor

**Under Section:** 9, IBC, 2016

**Order delivered on 16.04.2024**

**CORAM:**

**SH. L. N. GUPTA**  
**HON'BLE MEMBER (T)**

**SH. HARNAM SINGH THAKUR**  
**HON'BLE MEMBER (J)**

**PRESENT:**

For the Petitioner : Mr. Animesh Sharma, Advocate

For the Respondent: Ms. Oshin, proxy counsel for Mr. Puneet Sharma, Advocate

**ORDER**

It is stated by learned proxy counsel for the respondent/ corporate debtor that an application has been filed to place on record the counter affidavit to the date of default along with short written submissions, however, the same is not listed today. Learned counsel for the respondent/ corporate debtor is directed to check the same with the Registry and the Registry is directed to place the same before us on the next date of hearing, so that the matter may be heard effectively. No further opportunity will be granted. List the matter for arguments on 02.05.2024.

-Sd-  
**(L. N. GUPTA)**  
**MEMBER (T)**

-Sd-  
**(HARNAM SINGH THAKUR)**  
**MEMBER (J)**

SM